

CRR-922-2022

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT
CHANDIGARH**

**CRR-922-2022 (O & M)
Judgment reserved on: 22.08.2022
Pronounced on: 26.08.2022**

Shri Ram

...Petitioner

Versus

State of Punjab

.....Respondent

CORAM: HON'BLE MR. JUSTICE HARNARESH SINGH GILL

Argued by:- Mr. Kartik Gupta, Advocate,
for the petitioner.

Mr. Amish Sharma, AAG, Punjab.

HARNARESH SINGH GILL, J.

Custody certificate dated 19.08.2022 by way of affidavit of the Deputy Superintendent, Central Jail, Hoshiarpur, filed in the Court, is taken on record.

The petitioner was tried in case bearing FIR No.40 dated 29.03.2013, registered at Police Station Bulloval, District Hoshiarpur, under Sections 279 and 304-A IPC. Learned Judicial Magistrate Ist Class, Hoshiarpur, vide judgment and order dated 03.11.2017, found the petitioner guilty for the offence punishable under Sections 279 and 304-A IPC and sentenced him as under:

<i>Section</i>	<i>Sentence</i>
<i>279 IPC</i>	<i>To undergo rigorous imprisonment for a period of three months.</i>
<i>304-A IPC</i>	<i>To undergo rigorous imprisonment for a period of one year.</i>

CRR-922-2022

Aggrieved there-against, the petitioner preferred an appeal before the learned Addl. Sessions Judge, Hoshiarpur, which had been dismissed vide impugned judgment dated 07.02.2022.

Still aggrieved, the petitioner has preferred the present revision petition.

During the course of hearing, learned counsel for the petitioner does not lay any challenge to the judgments of conviction of the petitioner recorded by the courts below and for that reason, the facts are not required to be reproduced here.

Learned counsel for the petitioner has made submissions only on the aspect of sentence on which this Court has heard him as well as the learned State counsel.

While making submissions qua the quantum of sentence, learned counsel for the petitioner would submit that the petitioner is a first offender; that he has no shady past; that he has been facing the agony of the trial since 2013; that he is the only bread winning member of his family, and that his conduct during the trial has been quite fair and *bona fide* and he has never obstructed the course of trial and the appeal. The petitioner has already undergone the actual sentence of 06 months and 12 days as 19.08.2022. He has also earned remissions of 25 days. Under these circumstances, the sentence imposed upon the petitioner may be reduced to the one already undergone by him.

On the other hand, learned State counsel, while opposing the submissions made by the learned counsel for the petitioner, would submit that the sentence awarded to the petitioner is in proportion to the offence committed by him. The petitioner does not deserve any leniency.

CRR-922-2022

I have heard the learned counsel for the parties.

Having heard the learned counsel for the parties and after a lucid examination of the record, this Court finds that both the courts below have rightly convicted and sentenced the petitioner under Sections 279 and 304-A IPC. There is no manifest error in the concurrent findings recorded by the courts below.

Thus, in my opinion, in view of the evidence on record, there is no scope for any interference in the findings of the Courts below, so far as the conviction under Sections 279 and 304-A IPC. Hence, the conviction of the petitioner under the aforesaid sections is upheld.

However, the fact remains that the present FIR was registered on 29.03.2013 and out of the substantive sentence of 01 year, the petitioner has undergone the actual sentence of 06 months and 12 days as on 19.08.2022. He has also earned remissions of 25 days.

The Hon'ble Supreme Court in State of Punjab Vs. Saurabh Bakshi, 2015(2) RCR (Criminal) 495, while setting aside the order of the High Court, thereby reducing the sentence imposed upon the accused i.e. 1 year to the period already undergone by him i.e. 24 days, awarded the sentence of six months to the accused-respondent therein. It was held as under:-

“17. In the instant case the factum of rash and negligent driving has been established. This court has been constantly noticing the increase in number of road accidents and has also noticed how the vehicle drivers have been totally rash and negligent. It seems to us driving in a drunken state, in a rash and negligent manner or driving with youthful adventurous enthusiasm as if there are no traffic rules or no discipline of law has come to the centre stage.

The protagonists, as we perceive, have lost all respect for law. A man with the means has, in possibility, graduated himself to harbour the idea that he can escape from the substantive sentence by payment of compensation. Neither the law nor the court that implements the law should ever get oblivious of the fact that in such accidents precious lives

CRR-922-2022

are lost or the victims who survive are crippled for life which, in a way, worse than death. Such developing of notions is a dangerous phenomenon in an orderly society. Young age cannot be a plea to be accepted in all circumstances. Life to the poor or the impecunious is as worth living for as it is to the rich and the luxuriously temperamental. Needless to say, the principle of sentencing recognizes the corrective measures but there are occasions when the deterrence is an imperative necessity depending upon the facts of the case. In our opinion, it is a fit case where we are constrained to say that the High Court has been swayed away by the passion of mercy in applying the principle that payment of compensation is a factor for reduction of sentence to 24 days. It is absolutely in the realm of misplaced sympathy. It is, in a way mockery of justice. Because justice is "the crowning glory", "the sovereign mistress" and "queen of virtue" as Cicero had said. Such a crime blights not only the lives of the victims but of many others around them. It ultimately shatters the faith of the public in judicial system. In our view, the sentence of one year as imposed by the trial Magistrate which has been affirmed by the appellate court should be reduced to six months."

Taking into consideration the agony of trial faced by the petitioner for the period of 9½ years and further in view of the judgment of the Hon'ble Apex Court in Saurabh Bakshi's case (supra), in my opinion, the ends of justice would be suitably met, if the substantive sentence imposed upon the petitioner is reduced to the period already undergone by him.

In view of the above, while upholding the conviction of the petitioner under Sections 279 and 304-A IPC, the substantive sentence imposed upon the petitioner is reduced to the one already undergone by him.

Apart from that, the petitioner is directed to pay a sum of Rs.50,000/- (Rs.25,000/- to the LRs of each deceased) as compensation to the legal heirs of deceased-Kuldeep Singh and Sucha Singh, within a period of two months from today.

It is made clear that in case, the compensation amount is not paid within the stipulated time, the present revision petition shall be

CRR-922-2022

deemed to have been dismissed. The petitioner be released forthwith if not required in any other case.

Disposed of.

26.08.2022

parveen kumar

(HARNARESH SINGH GILL)

JUDGE

Whether reasoned/speaking?

Yes/No

Whether reportable?

Yes/No



सत्यमेव जयते

